



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 3076/2018

This the 6th day of January, 2020

Hon'ble Ms. Aradhana Johri, Member (A)

Mallu Ram Jhakar, aged 79 years,
Group 'C',
S/o. Late Sh. Shiv Lal,
Retired Head Clerk from MCD
R/o. A-1/66-A, Sewak Park,
Najadgarh Road, Uttam Nagar,
New Delhi.

...Applicant

(By Advocate : Mr. Yogesh Sharma)

Versus

1. South Delhi Municipal Corporation,
Through the Commissioner,
9th Floor, SPM, Civic Centre,
New Delhi – 2.

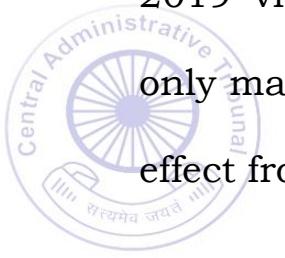
2. The Dy. Controller of Accounts,
South Delhi Municipal Corporation,
9th Floor, SPM, Civic Centre, New Delhi – 2.

3. The Branch Manager,
Punjab National Bank,
Vikas Puri, New Delhi. ...Respondents

(By Advocate : Mr. R. K. Jain for R-1 & 2)

O R D E R (ORAL)

This O.A has been filed seeking extension of recommendations of the 7th CPC in pension. Subsequent to the filing of the O.A, the respondents have accepted recommendations of the 7th CPC and fixed the pension of the applicant accordingly. Payment of the revised pension has already commenced with effect from April,



2019 vide order dated 28.08.2019 (Annexure R/3). The only matter that remains is that of payment of arrears with effect from 01.01.2016.

2. Respondents have stated that they have not paid the arrears of pension due to resource crunch in the organisation. However, the pension and the arrears thereof is the right of an employee which fructifies after working for the employer for a given period of time. In the light of this, the respondents are directed to pay the arrears to the applicant, within a period of three months from the date of receipt of a certified copy of this order.

3. The O.A is accordingly disposed of with the above direction. No costs.

(Aradhana Johri)
Member (A)

/Mbt/